

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3008  
ANSWERED ON:31.07.2014  
OVERLOADING OF VEHICLES  
Sundaram Shri P.R.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government is aware that overloaded vehicles are plying on roads;
- (b) if so, whether the Union Government have sought reports from all States on the steps taken to check overloading;
- (c) if so, the response of the State Government thereto; and
- (d) the other steps taken by the Government to stop the practice of overloading in vehicles?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR)

(a) & (b) Yes, Madam.

(c) In response to this Ministry's continuous persuasion with States/Union Territories (UTs), Governments of 31 States/ UTs namely, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tripura, Uttarakhand, Uttar Pradesh, West Bengal, Andaman & Nicobar Island, Chandigarh, Dadra & Nagar Haveli, Daman & Diu and Delhi have reported to have initiated action for curbing overloading in their respective States / UTs.

(d) In order to curb overloading, adequate provisions have been provided in the Motor Vehicles Act, 1988 under Sections 114, 194 and 200. The Gross Vehicle Weight of various categories of motor vehicles has also been notified vide SO 728(E) dated 18.10.1996 and 517 (E) dated 26.5.2000. Every motor vehicle is required to adhere to the specified load ceiling. The issue relating to overloading of Motor Vehicles has also been discussed with State Governments /Union Territories at various fora, including National Road Safety Council(NRSC) & Transport Development Council (TDC) meetings. States are persuaded for strict enforcement of provisions mentioned in Motor Vehicle Act.

The National Highways Authority of India (NHA) under Ministry of Road Transport & Highways has identified six BOT/OMT projects for enforcement of overloading provisions in concession agreements on pilot basis.